



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh

E-mail : rorpcb.kishangarh@gmail.com

No. RPCB/RO KSG/NGR/NGT/1693

Date 26/08/2019

Registrar,
National Green Tribunal,
Principal Bench,
New Delhi

Sub:- Compliance report of the order dated 07.05.2019 in O.A. No. 358/2019, Residents of Gram Kolia V/s State of Rajasthan, Before the National Green Tribunal, Principal Bench, New Delhi.

Sir,

In compliance to Hon'ble Tribunal order dated 07.05.2019 the disputed three stone crushers were inspected by the officials of Regional Office Rajasthan State Pollution Control Board, Kishangarh on 14.08.2019. The inspection report of the M/s Vikram Stone Crusher, M/s Dinesh Rodi Udhyog and M/s Kamlesh Stone Crusher are annexed here with as Annexure-1 (Collectively). During the course of inspection it was found that M/s Dinesh Rodi Udhyog and M/s Kamlesh Stone Crusher have provided required pollution control measures whereas M/s Vikram Stone Crusher, have provided pollution control measures accept covered area for storage of dust, for which show cause notice have been issued to the said stone crusher. The photocopy of the aforesaid notice is annexed herewith as Annexure-2.

It is humbly submitted that identical matter of all the stone crushers of Village Kolia (which includes the aforementioned three stone crushers) is sub-judice in O.A. No. 35/2014 and M.A. No. 1126/2017, Bhanwara Ram In Ganpat Ram Mirdha V/s State of Rajasthan & Others before the Court No. 2 of the Hon'ble National Green Tribunal, New Delhi. The said matter listed for hearing on 04.09.2019.

It is therefore requested kindly tag the matter alongwith O.A. No. 358/2019 with O.A. No. 35/2014 for the reasons that the O.A. No. 35/2014 is being heard since 2014 and all the stone crushers of the village Kolia have been inspected by the various committees and experts in compliance to order of this tribunal time to time.

Encl: As above

Yours sincerely,

(Sanjay Kothari)
Regional Officer

RO, RPCB, Kishangarh, District Ajmer

Copy to-

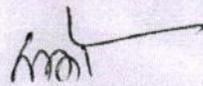
1. Member Secretary, RPCB, Kishangarh for information
2. Incharge (Legal Cell), RPCB, Kishangarh for information and further necessary action

Regional Officer

RAJASTHAN STATE POLLUTION CONTROL BOARD, KISHANGARH

(Under section 23 of the Water Act, 1974, under section 24 of the Air Act, 1981 and under section 10 of EP Act, 1986)

1	a. Name of the Industry	M/s Vikram Stone crusher
	b. Address of the Industry	Khasra no.2153/799, Vill- Koliya, Tehsil- Deedwana, Dis- Ajmer
	c. E-mail	-
	d. Fax	-
	e. Mobile	-
	f. Telephone	-
2	Date of Inspection:	14.08.2019
3	Name and Designation of the Person Contacted	Vikram Panwar, Partner
4	Type of Industry	Stone crushing
5	Nature of Industry	Air pollution
6	Size of Industry: Large/ Medium/ Small	Small
7	Category of Industry: Red/ Orange/ Green/ Others	Red
8	Status of Operation: Operational/ Non-operational/ Closed/ Any other	Non Operational due to rainy season
9	List of Partners/ Directors/ proprietor/ Trustee/Office bearers with addresses	-
10	Status of consent under the Water Act, 1974	NA
11	Status of consent under Air Act- 1981	Last consent (CTO) is valid upto 30.09.21. Application of Renewal of CTO is forwarded to H.O. Jaipur
12	Status of Authorization under HWM Rules	NA
13	Name of raw materials with quantity (per day or per month or annum)	Stone Lumps, 3,00000MTPA
14	Name of Product (s) and by-products manufactured with quantity (per day or month or annum)	Stone Grit & Dust, 3,00000MTPA
15	Any deviation from earlier CTO	No
16	Any deviation from earlier authorization/registration	NA
17	Any deviation from observations from previous inspection report in permanent features.	No
18	Specific non-compliances if any, observed during inspection:	Complying with EP rules
19	Other relevant Information regarding the industry, including complaint	Distance from nearby revenue village- 02km from Koliya (As per



		Tehsildar certificate dated 09.10.2014, copy encl)
20	Source of water for sprinkling	Treated water from STP, Didwana is collected in storage tanks. Industry has provided dosing tank with bleaching solution, for disinfection of treated water of STP. Industry has provided motor for pumping of water
21	Details of air/emission sample collected during inspection:	Ambient Air Monitoring Results SPM- 593 µg/m ³ Air monitoring could not be done owing to monsoon season.

22. Details of Plant & Machinery:-

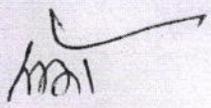
- a. Jaw Crusher :- 01 (Nos.), 24"X36"(Size)
b. Cone crusher :- 01 (Nos.), 200TPH
c. Vibrating Screen :- 01 (Nos.),
d. Conveyers :- 06 (03 loading conveyers)

23. Status of Pollution Control measures as per EP Rules

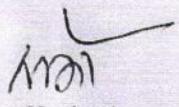
Qualitative Standards	Compliance made by Unit
Dust containment cum suppression system for the equipments.	1. Crusher, Cone crusher and vibratory screen were covered from all sides with tin sheets. 2. Water sprinklers have been provided at crusher, Cone crusher and all the transfer points of conveyor connecting vibratory screen to belt conveyors.
Construction of metalled roads within the premises.	Hard surface road found in the premises at the time of inspection.
Regular cleaning and wetting of ground within the premises.	Crusher was non operative at the time of inspection and ground found cleaned.
Construction of wind breaking walls/ boundary wall around the premises.	Industry has provided boundary wall of height approx 08-10 feet around the premises.
Growing of green belt around the periphery of crushing unit.	Unit has planted approx 145-165 plants at the periphery.

Sr. No.	Recommendations	Status of Compliances of recommendations
1.	Maintaining Log-Book	Maintained
2.	Installation of water meter	Installed
3.	Comment on water consumption in dust suppression	Record of daily water consumption maintained
4.	Status of water sprinkling arrangements at specific points	Provided
5.	Location wise details of plants submitted or not	Submitted at Head Office.
6.	Status of regular cleaning or sweeping	Satisfactory
7.	Whether re-suspension of dust observed	No
8.	Dust stored in covered area	No, as no covered storage area has been provided
9.	Plant for manufacturing bricks/ blocks from dust provided	Not installed


 Dr. Kriti Sharma
 JSO


 Sanjay Kothari
 RO

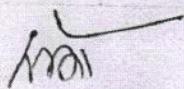
Conclusion: Show cause notice for intended revocation of consent under the provisions of Air Act 1981 may be issued.


 Sanjay Kothari
 Regional Officer

RAJASTHAN STATE POLLUTION CONTROL BOARD, KISHANGARH

(Under section 23 of the Water Act, 1974, under section 24 of the Air Act, 1981 and under section 10 of EP Act, 1986)

1	a. Name of the Industry	M/s Dinesh Rodi Udhyog
	b. Address of the Industry	Khasra no. 2078/636, Vill- Koliya, Tehsil- Deedwana, Dist- Nagaur
	c. E-mail	-
	d. Fax	-
	e. Mobile	-
	f. Telephone	-
2	Date of Inspection:	14.08.2019
3	Name and Designation of the Person Contacted	Sukha Ram, Manager
4	Type of Industry	Stone crushing
5	Nature of Industry	Air pollution
6	Size of Industry: Large/ Medium/ Small	Small
7	Category of Industry: Red/ Orange/ Green/ Others	Red
8	Status of Operation: Operational/ Non-operational/ Closed/ Any other	Non Operational due to rainy season
9	List of Partners/ Directors/ proprietor/ Trustee/Office bearers with addresses	-
10	Status of consent under the Water Act, 1974	NA
11	Status of consent under Air Act- 1981	Last consent (CTO) is valid upto 31.10.2018 Application of Renewal of CTO is forwarded to H.O. Jaipur
12	Status of Authorization under HWM Rules	NA
13	Name of raw materials with quantity (per day or per month or annum)	Stone Lumps, 28800 MTPA
14	Name of Product (s) and by-products manufactured with quantity (per day or month or annum)	Stone Grit, 28800 MTPA
15	Any deviation from earlier CTO	No
16	Any deviation from earlier authorization/registration	NA
17	Any deviation from observations from previous inspection report in permanent features.	No
18	Specific non-compliances if any, observed during inspection:	Complying with EP rules



19	Other relevant Information regarding the industry, including complaint	Distance from nearby revenue village- 02km from Koliya (As per Tehsildar certificate dated 10.04.2018, copy encl)
20	Source of water for sprinkling	Treated water from STP, Didwana is collected in storage tanks. Industry has provided dosing tank with bleaching solution, for disinfection of treated water of STP. Industry has provided motor for pumping of water
21	Details of air/emission sample collected during inspection:	Ambient Air Monitoring Results SPM- 522 µg/m ³ Air monitoring could not be done owing to monsoon season.

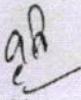
22. Details of Plant & Machinery:-

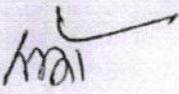
- a. Primary Jaw Crusher :- 01 (Nos.), 10 x 20(Size)
b. Vibrating Screen :- 01 (Nos.)
c. Conveyers :- 08 (Nos.), (04 loading conveyers)

23. Status of Pollution Control measures as per EP Rules and as per recommendations of various team constituted by NGT

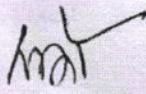
Qualitative Standards	Compliance made by Unit
Dust containment cum suppression system for the equipments.	1. Jaw Crusher, vibratory screen and all end discharge points of conveyors have been covered from all sides with tin sheets. 2. Water sprinklers have been provided at crusher (02) and at all the transfer points (04) of conveyors connecting vibratory screen to belt conveyors.
Construction of metalled roads within the premises.	Hard Surface road found in the premises at the time of inspection.
Regular cleaning and wetting of ground within the premises.	Crusher was non operative at the time of inspection and ground found cleaned.
Construction of wind breaking walls/ boundary wall around the premises.	Industry has provided boundary wall of height approx 08-10 feet around the premises.
Growing of green belt around the periphery of crushing unit.	Unit has planted about 250-300 plants within and around the premises.

Sr. No.	Recommendations	Status of Compliances of recommendations
1.	Maintaining Log-Book	Maintained
2.	Installation of water meter	Installed
3.	Comment on water consumption in dust suppression	Record of daily water consumption maintained
4.	Status of water sprinkling arrangements at specific points	Provided
5.	Location wise details of plants submitted or not	Submitted at Head office.
6.	Status of regular cleaning or sweeping	Satisfactory
7.	Whether re-suspension of dust observed	No
8.	Dust stored in covered area	Dust was stored within covered shed at the at time of inspection
9.	Plant for manufacturing bricks/ blocks from dust provided	Not Installed


 Dr. Kriti Sharma
 JSO


 Sanjay Kothari
 RO

Conclusion: Industry has provided adequate pollution control measures and ambient air monitoring results dated 22.02.2017 falls within prescribed limits.


 Sanjay Kothari
 Regional Officer

RAJASTHAN STATE POLLUTION CONTROL BOARD, KISHANGARH

(Under section 23 of the Water Act, 1974, under section 24 of the Air Act, 1981 and under section 10 of EP Act, 1986)

1	a. Name of the Industry	M/s Kamlesh Stone crusher
	b. Address of the Industry	Khasra no. 799, Vill- Koliya, Tehsil- Deedwana, Dist- Nagaur
	c. E-mail	-
	d. Fax	-
	e. Mobile	-
	f. Telephone	-
2	Date of Inspection:	14.08.2019
3	Name and Designation of the Person Contacted	Sh. Kamlesh panwar
4	Type of Industry	Stone crushing
5	Nature of Industry	Air pollution
6	Size of Industry: Large/ Medium/ Small	Small
7	Category of Industry: Red/ Orange/ Green/ Others	Red
8	Status of Operation: Operational/ Non-operational/ Closed/ Any other	Non Operational (under maintenance)
9	List of Partners/ Directors/ proprietor/ Trustee/Office bearers with addresses	-
10	Status of consent under the Water Act, 1974	NA
11	Status of consent under Air Act- 1981	Last consent (CTO) is valid upto 30.06.2018 Application of Renewal of CTO is forwarded to H.O. Jaipur
12	Status of Authorization under HWM Rules	NA
13	Name of raw materials with quantity (per day or per month or annum)	Stone Lumps, 100000 MTPA
14	Name of Product (s) and by-products manufactured with quantity (per day or month or annum)	Stone Dust- 30000MTPA Stone Grit- 100000 MTPA
15	Any deviation from earlier CTO	No
16	Any deviation from earlier authorization/registration	NA
17	Any deviation from observations from previous inspection report in permanent features.	No
18	Specific non-compliances if any, observed during inspection:	Complying with EP rules

19	Other relevant Information regarding the industry, including complaint	Distance from nearby revenue village- 02km from Koliya (As per Tehsildar certificate dated 08.09.2014, copy encl)
20	Source of water for sprinkling	Treated water from STP, Didwana is collected in storage tanks. Industry has provided dosing tank with bleaching solution, for disinfection of treated water of STP. Industry has provided motor for pumping of water
21	Details of air/emission sample collected during inspection:	Ambient Air Monitoring Results SPM- 596 µg/m ³ Air monitoring could not be done owing to monsoon season.

22. Details of Plant & Machinery:-

- a. Primary Jaw Crusher :- 01 (Nos.), 30x36 (Size)
b. Secondary Jaw Crusher :- 03 (Nos.) 06x36 (Size)
c. Vibrating Screen :- 01 (Nos.),
d. Conveyers :- 08 (Nos.), (03 main conveyers and 05 returning Conveyers)

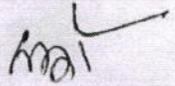
23. Status of Pollution Control measures as per EP Rules and as per recommendations of various team constituted by NGT

Qualitative Standards	Compliance made by Unit
Dust containment cum suppression system for the equipments.	1. Jaw Crusher, granulator, vibratory screen and all end discharge points of conveyors have been covered from all sides with tin sheets. However, some tin sheets over granulators were found damaged at the time of inspection. 1. Water sprinklers have been provided at crusher (02), granulator (03), at all the transfer points (05) of conveyors connecting vibratory screen to belt conveyors and 07 at around the vibratory screen.
Construction of metalled roads within the premises.	Hard Surface road found in the premises at the time of inspection.
Regular cleaning and wetting of ground within the premises.	Crusher was non operative at the time of inspection and ground found cleaned.
Construction of wind breaking walls/ boundary wall around the premises.	Industry has provided boundary wall of height approx 08-10 feet around the premises.
Growing of green belt around the periphery of crushing unit.	Unit has planted about 165-180 plants within and around the premises.

Sr. No.	Recommendations	Status of Compliances of recommendations
1.	Maintaining Log-Book	Maintained
2.	Installation of water meter	Installed
3.	Comment on water consumption in dust suppression	Record of daily water consumption maintained
4.	Status of water sprinkling arrangements at specific points	Provided
5.	Location wise details of plants submitted or not	Submitted at Head office.
6.	Status of regular cleaning or sweeping	Satisfactory
7.	Whether re-suspension of dust observed	No
8.	Dust stored in covered area	Dust was stored within covered shed at the time of inspection
9.	Plant for manufacturing bricks/ blocks from dust provided	Not Installed

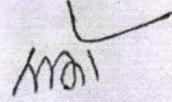


Dr. Kriti Sharma
JSO



Sanjay Kothari
RO

Conclusion: Industry has provided adequate pollution control measures and ambient air monitoring results dated 23.01.2017 falls within prescribed limits.



Sanjay Kothari
Regional Officer

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(NGR-72)/RPCB/355

DATE: 29/8/19

M/s Vikram Stone Crusher,

Village: Koliya,

Tehsil: Didwana,

District: Nagaur.

Sub:- Show cause notice for intended revocation of consent to operate application under the Air (Prevention and Control of Pollution) Act, 1981 against M/s. Vikram Stone Crusher, at Khasra No. 2153/799, Village-& Post - Koliya, Tehsil-Didwana, Distt-Nagaur.

Ref:-1. Consent to Operate issued vide R.O., Kishangarh vide letter no.F(Tech)/Nagaur(Didwana)/27(1)/2014-2015/2971-2972 dt. 22.02.2017.

2. Inspection carried out by officials from Regional Office, RPCB, Kishangarh on 04.08.2019.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the said Air and Water Acts were enacted to provide for the prevention & control of Air and Water pollution and for the maintaining and restoring the wholesomeness of air and water respectively;
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution;
4. And whereas industry is being operated in the name & style of M/s. Vikram Stone Crusher, (herein after called as industry) at Khasra No. 2153/799, Village-& Post - Koliya, Tehsil-Didwana, Distt-Nagaur and engaged Stone Grit & Dust @ 300000 MT Per Annum & during the process industry emits air pollutants.
5. And whereas consent to operate under Air Act was granted vide letter dated 22.02.2017 which is valid up to 30.09.2021 subject to conditions mentioned therein.
6. And whereas the industry was inspected by the officials of Regional Office, Kishangarh on 14.08.2019 and during inspection it was observed that:-
 - (i) Industry has failed to provide covered area for storage of dust.
 - (ii) Industry has not provided/ installed plant for manufacturing bricks/ blocks for dust.
7. And whereas, above stated non-compliance and violations of provisions of Air Act have been viewed seriously by the Board.

Therefore, the Board, in order to prevent further pollution being caused by the plant and non compliance of the provisions of the Air Act, intends to revoke consent to operate order dated 22.02.2017.

To prevent the Board from proceeding with the above intended actions you must submit a detailed reply with documentary evidence to this office along with a copy to Regional office of the Board at Kishangarh within a period of 7 days from the date of issuance of this notice, failing which, the Board shall proceed with the above mentioned intended actions.

Yours sincerely,

- sd -

GIC(Mines & SCMG,DS)

Copy to following for information and necessary action:-

1. Regional Officer, RSPCB, Kishangarh for information & necessary action
2. Master File.

GIC(Mines & SCMG,DS)